

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

ATTENDANCE SHEET OF THE HEARING

BEFORE HON'BLE SHRI. B. S. V. PRAKASH KUMAR, MEMBER (JUDICIAL)

AND

SHRI V. NALLASENAPATHY, MEMBER (TECHNICAL)

Company Application No. : 200 621A/ 441 / NCLT/MB/2014Name of the Company : M/s Trident Resins(I) Pvt Ltd.Date of Hearing : 7-4-2017 at 10:30 amSection of the Companies Act, 1956 : 621A U/s. 225 & w 232

Section of the Companies Act, 2013 : 441 U/s. _____

Sr. No.	Name (Capital Letters)	Designation	Signature
	<u>PANKAJ MODI</u>	<u>Advocate</u>	<u>P.K. Modi</u>

ORDER

C.A. No. 200/621A/441 of 2014

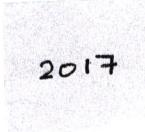
1. The Applicant has filed an application for compounding of offence under section 225 & w 232 of the Companies Act, 1956 or 2013.
2. Heard and perused the record.
3. Prayer Considered. Compounding is permitted subject to making payment of Rs. 5000/- payable by each defaulter. After compliance, put up the case for Final Order.



B. S .V. PRAKASH KUMAR
MEMBER (JUDICIAL)



V. NALLASENAPATHY
MEMBER (TECHNICAL)

Dated this April,


2017